

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO 190 / 2024

In the matter of:

In News item titled "161 illegal colonies on O-Zone making river water toxic" appearing in The Times of India dated 25.01.2024

NDOH: 15.05.2024

INDEX

S. NO.	PARTICULARS	Page No.
1.	Response of DPCC in compliance to the order dated 05.03.2024.	1-2

Filed by

(Dr. K. S. Jayachandran)
Member Secretary,
Delhi Pollution Control Committee

New Delhi

Dated: 10.05.2024

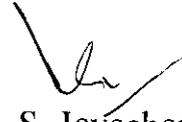
**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
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In News item titled "161 illegal colonies on O-Zone making river water toxic" appearing in The Times of India dated 25.01.2024

RESPONSE OF DELHI POLLUTION CONTROL COMMITTEE WITH RESPECT
TO THE ORDER DATED 05.03.2024.

1. That, this Hon'ble National Green Tribunal vide order dated 05.03.2024 in the above matter related to providing sewerage network in Unauthorized Colonies in NCT of Delhi has impleaded DPCC as respondent which is required to file its response.
2. That, it is humbly submitted that under the law, providing sewerage network in 1799 unauthorised colonies including unauthorised colonies falling under O-Zone and connecting 639 JJ Clusters with the sewerage network is the responsibilities of Delhi Jal Board.
3. That, granting permission/ NOC to Delhi Jal Board for providing sewerage network in the unauthorised colonies is responsibility of Land Owning Agencies (Delhi Development Authority, Forest Department and Archaeological Survey of India).

4. That, High Level Committee (HLC) has been constituted by the Hon'ble National Green Tribunal vide order dated 09.01.2023 in OA. No. 21/2023 in the matter of Ashwani Yadav Vs. Govt. of NCT of Delhi [now being dealt in O.A. No. 06 of 2012 in the matter of "Nizamuddin West Association Vs. Union of India and Ors".] with Chief Secretary, Delhi as Convener and Secretaries / HODs of various Ministries / Departments of Govt. of India / Delhi as members. The High Level Committee (HLC) was asked to deal with issues as set out in order dated 27.01.2021 in OA No. 06 /2012 (Manoj Mishra vs. Union of India & Ors) and other ancillary matters mentioned above.
5. That, this response of DPCC may kindly be taken on record.



(Dr. K. S. Jayachandran)
Member Secretary,
Delhi Pollution Control Committee

New Delhi
Dated: .05.2024